

# **ANIMAL HUSBANDRY DEPARTMENT**

## **NOTIFICATION**

**Jaipur, May 27, 2000**

**S. O. 89.--**In exercise of the powers conferred under clause (g) of Section 2 of the Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Act, 1995 (Act No. 23 of 1995) and in supersession of this Department's Notification No. F. V. 2(63)Agri-6/88-III dated 6-9-96, the State Government hereby authorises-

- (i) all the Sub Divisional Officers, to exercise the powers and perform the functions of Competent Authority to issue permit for the purpose of rule 3, 4 and 5 of the Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Rules, 1995 in their respective jurisdiction.
- (ii) the Officer-in-charge appointed as such by the State Government in respect of the state cattle fair under the provisions of the Rajasthan State Cattle Fairs Act, 1963 (Act No. 14 of 1963), to exercise the powers and perform the functions of Competent Authority to issue permit for the purpose of rule 4 and 5 of the Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Rules, 1995, during cattle fair period.

**[No. F. V. 2(63)Agri-6/88-III]**

By Order of the Governor,

गुरदेव सिंह,

**Secretary to the Government.**

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